

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1229**  
TO BE ANSWERED ON 31<sup>st</sup> July, 2023

**INTERNAL COMMITTEE FOR PREVENTION OF SEXUAL HARASSMENT OF  
WOMEN AT WORKPLACE**

1229 SMT. SANGEETA YADAV:

Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that under the Prevention of Sexual Harassment of Women at Workplace Act, 2013, Ministries are mandated to have an Internal Committee;
- (b) if so, whether all forces/PSUs/ordnance boards/autonomous bodies/sub-ordinate offices under Ministry have functional internal complaints committee;
- (c) whether Ministry has conducted any exercise to ensure compliance of this requirement by offices concerned;
- (d) if so, the details thereof with organizations yet to set up Internal Committee;
- (e) if not, the reasons therefor; and
- (f) the number of cases referred to the internal complaints committee in the last three years along with cases where action was taken on such complaints?

A N S W E R

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(SHRI AJAY BHATT)

- (a): Yes. Sir.
- (b) & (c): Yes, Sir. Internal Complaint's Committees for prevention of sexual harassment of women at workplace are functional in all forces, PSUs, Ordnance Boards, Autonomous Bodies, Subordinate Offices and all other organizations under Ministry of Defence.
- (d) & (e): Does not arise.
- (f): Number of cases referred to internal complaints committees – 123  
Number of cases where action has been taken - 112

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